conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work....."

The Centre and the States have separate machinery to enforce the labour laws including the Contract Labour (Regulation and Abolition) Act, 1970 and the Rules thereunder. The enforcement in the Central Sphere is done through the officers of the Central Industrial Relations Machinery (CIRM). The country-wide network of Deputy Chief Labour Commissioners (Central) under the Chief Labour Commissioner (Central) is mandated to settle the complaints/claims under rule 25(2)(v)(a)&(b). The status of such cases during the last two years (upto February, 2019) in the Central sphere is furnished below:

Year	No. of cases received during last two years under Rule 25(2)(v)(a) & (b) including B/F.	Order Issued	Proceedings Pending before the Authority
2017-18	82	33	49
2018-19	62	13	49

Rising unemployment

1086. SHRI KUMAR KETKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether it is a fact that unemployment is rising every quarter, if so, what is the reason and what steps have been initiated to check the situation;
- the steps initiated by Government to create dignified jobs to youths to provide greater dignity of labour;
- the reason for rising rural unemployment and the steps taken to create jobs; and
- (d) whether it is a fact that low skill jobs are dominated in employment market due to other avenues being shrunk, if so, what steps have been initiated by Government to correct the situation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) As per the results of annual Periodic Labour Force Survey (PLFS) conducted by National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSP&I) during 2017-18 and annual employment-unemployment survey conducted by Labour Bureau, Ministry of Labour and Employment, the estimated unemployment rate in rural and urban areas on usual status (principal status + subsidiary status) basis for the persons of age 15 years and above to the extent available is given below:

	Unemployment Rate (in %)			
Region	Survey by Labour Bureau		Survey by NSS (PLFS)	
	2013-14	2015-16	2017-18	
Rural	2.9	3.4	5.3	
Urban	4.9	4.4	7.7	

Note: Survey methodology and sample selection are different in PLFS and Labour Bureau survey.

Further, as per the result of annual PLFS, the distribution of workers by broad industry division during 2017-18 on usual status (principal status + subsidiary status) basis to the extent available is given below:

Sl. No.	Broad Industry Division	Worker
1.	Agriculture, forestry and fishing	44.1%
2.	Mining and quarrying	0.4%
3.	Manufacturing	12.1%
4.	Electricity, Water, etc.	0.6%
5.	Construction	11.7%
6.	Trade, Hotel and Restaurant	12.0%
7.	Transport, Storage and Communications	5.9%
8.	Other Services	13.2%

Source: Annual report PLFS, 2017-18, MoSP&I

Employment generation coupled with improving employability is the priority of the Government. Government has taken various steps for generating employment in

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Pradhan Mantri Mudra Yojana (PMMY) has been initiated by Government inter alia for facilitating self-employment. Under PMMY collateral free loans upto ₹ 10 lakh, are extended to micro/small business enterprises and to individuals to enable them to setup or expand their business activities.

Government has implemented the National Career Service (NCS) Project which comprises a digital portal that provides a nation-wide online platform for the job seekers and employers for job-matching in a dynamic, efficient and responsive manner and has a repository of career content to job seekers.

Besides, Ministries/ Departments/ States run skill development schemes across various sectors to improve the employability of youth and also facilitate placements. Schemes such as the National Apprenticeship Promotion Scheme (NAPS) wherein Government reimburses 25 per cent of the stipend payable to apprentices also enhances employability of the youth to access employment.

Construction of ESI hospital in Kochi

1087. SHRI K.K. RAGESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is considering the proposal to construct 100-bed ESI hospital in Kochi;
 - (b) if so, the details thereof; and
 - if not, the reasons for delay in considering the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The upgradation of the existing Employees' State Insurance Scheme (ESIS) Hospital in Ernakulam (Kochi) from 65 beds to 100 beds hospital has been approved by Employees' State